

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1744
TO BE ANSWERED ON 16.12.2022

WEB PORTAL GO HOME AND RE-UNITE

1744. SHRI ASADUDDIN OWAISI :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a. whether NCPCR has launched a Web portal - Go Home and Reunite (GHAR) for digital tracking and monitoring of children who are in need of protection and repatriation to other country, State and district;
- b. if so, the details thereof;
- c. the way in which the children and Juvenile are to be helped through portal;
- d. whether there are disputes about repatriation of such children from one district, State or country to another; and
- e. if so, the extent to which this portal is likely to be helpful in implementation of Juvenile Justice Act and Rules 2021 and 2022?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : National Commission for Protection of Child Rights (NCPCR), has developed and launched a portal namely GHAR - GO Home and Re-Unite (Portal for Restoration and Repatriation of Child). The GHAR portal has been developed to digitally monitor and track the restoration and repatriation of children according to the protocol. The following are the salient features of the portal :

- i. Digital tracking and monitoring of children who are in the Juvenile Justice system and have to be repatriated to another Country/State/District.
- ii. Digital transfer of cases of children to the concerned Juvenile Justice Board/Child Welfare Committee of the State. It will help in speedy repatriation of children.
- iii. Where there is a requirement of a translator/interpreter/expert, request will be made to the concerned State Government.

- iv. Child Welfare Committees and District Child Protection Officers can ensure proper restoration and rehabilitation of children by digitally monitoring the progress of the case of the child.
- v. A checklist format will be provided in the forms so that the children who are being hard to repatriate or children who are not getting their entitled compensation or other monetary benefits can be identified.
- vi. List of Government implemented schemes will be provided, so that at the time of restoration the Child Welfare Committees can link the child with the schemes to strengthen the family and ensure that child remains with his/her family.

(d) : No Sir.

(e) : The portal brings all the concerned authorities on one platform to improve convergence among these authorities and ensure faster repatriation of child to his home district/ State or Country. The welfare of the child is the primary objective of the JJ Act and this portal facilitate the same.
